बीकानेर जिप्सम लिमिटेड

Written Answers

- * 432 श्रीमती लक्ष्मी कुमारी चूं डावत: क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि बीकानेर जिप्सम लिमिटेड का प्रबन्ध हाथ में लेने का प्रश्न सरकार के विचाराधीन है; और
- (ख) यदि हां, तो इस सम्बन्ध में कब तक निर्णय किये जाने की सम्भावना है ?

t [BIKANER GYPSUM LTD.

- 412. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: Will the Minister of STEEL AND MINES be pleased to state:
- whether it is a fact that the ques tion of taking over the management of the Bikaner Gypsum Limited is under the consideration ofGovernment: and
- (b) if so, by when a decision is likely to be taken thereon ?]
- t [THE MINISTER OF STATE IN THE

इस्पात ग्रौर खान मंत्रालय में राज्य मंत्री (श्री शाह नवाज खाँ) : (क) ग्रीर (ख) जानकारी एकतित की जा रही है और सभा पटल पर रखी जाएगी।

MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN): (a) and (b) The information is being collected and will be laid on th? Table of the House.]

SETTING UP OF PANEL TO REVIEW **BONUS ISSUE**

433. DR. Z. A. AHMAD: Will the t [

| English translation.

Minister of LABOUR AND REHABILI-TATION be pleased to state:

to Questions

- (a) whether Government have under consideration any proposal to set up a panel to consider the question of raising minimum bonus; and
 - (b) if so, the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHA-DILKAR): (a) A Committee has already been constituted to review the operation of the Payment of Bonus Act, 1965,

(b) A copy of Resolution showing the composition and terms of reference was placed on the Table of the Sabha on 12.5.1972.

DUTTA CENTRAL K AJORA COLLIERY

434. SARDARAMJAD ALI: SHRI KALYAN ROY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state;

- (a) what steps have been taken by Government against the Management of the Dutta Central Kajora Colliery in West Bengal for continuous illegal lock-out; and
- (b) what is the total period of lock out of the colliery?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. KHADILKAR): (a) The continuance of the lock out in the colliery was prohibited by Government's order dated 2.8.67. Thereafter the Management was prosecuted under S. 24 (i) (ii) of the Industrial Disputes Act, 1947, for continuing the lock out in spite of the prohibition order.

(b) The colliery continues to be under lock-out since 8.7.67.